

**TELECOM REGULATORY AUTHORITY OF INDIA**

**March 3, 2005**

**PRESS RELEASE NO. 22/ 2005**

**TRAI increases the transition period in The Telecommunication  
(Broadcasting and Cable Services) Interconnection Regulation  
to 120 days**

TRAI had issued the Telecommunication (Broadcasting & Cable) Services Interconnection Regulations, 2004 on 10th December, 2004. Clause 3.7 of the Regulations provided for a transition period of 90 days for the contracts already entered into, before the provisions regarding non-discrimination in Interconnect Agreements would apply to these contracts. A proposal was received to extend the transition period for another 60 days to enable all the agreements to be compliant with the regulations.

TRAI had called for comments/ objections to the proposal vide its press release issued on February 11, 2005. After examining the comments received on the subject the TRAI has decided to extend the transition period for another 30 days to enable all the agreements to be compliant with the regulations. An amendment to the Telecommunication (Broadcasting & Cable) Services Interconnection Regulations, 2004 to this effect was issued today.

Full details may be seen on the website of TRAI ([www.traigov.in](http://www.traigov.in))